

CENTRAL INFORMATION COMMISSION
Club Building (Near Post Office)
Old JNU Campus, New Delhi - 110067
Tel: +91-11-26161796

Decision No. CIC/SG/C/2009/001717/6684
Complaint No. CIC/SG/C/2009/001717

Complainant : Mr. Sunil Kumar Sharma
R/o 9561, Azad Market Library Road
Delhi-110006

Respondent : Public Information Officer
Assistant Commissioner
Municipal Corporation of Delhi
Sadar Pahar Ganj Zone
Idgah Road, Behind Sadar Police Station
Paharganj, Delhi

Facts arising from the Complaint:

Mr. Sunil Kumar Sharma had filed a RTI application with the PIO, MCD, SP Zone on 09/10/2009 asking for certain information. Since no reply was received within the mandated time of 30 days, he had filed a Complaint under Section 18 of the RTI Act with the Commission. On this basis, the Commission issued a notice to the PIO, O/o the Assistant Commissioner, Municipal Corporation of Delhi, Sadar Pahar Ganj Zone on 17/12/2009 with a direction to provide the information to the Complainant and further sought an explanation for not furnishing the information within the mandated time.

The Commission received a letter dated 19/01/2010 from the PIO/AC, MCD, Sadar Pahar Ganj Zone wherein it was stated that information has been provided to the Complainant vide letter dated 11/11/2009, copy of which was enclosed. On perusal of the information it has been observed that information provided is not in regard to the RTI Application dated 09/10/2009.

Decision:

The Complaint is allowed.

The PIO is directed to provide the complete and correct information point wise in regard to the RTI application dated 09/10/2009 to the Complainant before **24/02/2010**. Proof of dispatch of information should be sent to the Commission before **03/03/2010**. The PIO's action clearly amounts to denial of information without any reasons. The PIO is therefore, directed to submit a written explanation to show cause as to why penalty should not be imposed and disciplinary action be recommended against him under Section 20 (1) & (2) of the RTI Act before **03/03/2010**.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free of cost as per section 7(6) of RTI, Act, 2005.

Encl: RTI Application dated 09/10/2009.

Shailesh Gandhi
Information Commissioner
03/02/2010

